

Desertion of women after marrying NRIs

1062. SHRI BALAVANT *ALIAS* BAL APTE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are aware of the problems faced by the young girls in Punjab and other States facing desertion after marriage to Non-Resident Indians;

(b) whether the National Commission for women has carried out any study of this phenomenon and made any recommendations concerning laws relating to marriage and succession; and

(c) what action Government propose to take to tackle this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) Yes, Sir.

(b) According to the information furnished by the National Commission for Women, the Commission has prepared and submitted to the Ministry of Overseas Indian Affairs a draft convention on NRIs marriage problems, based on 5 state-level workshops organized by the Commission.

(c) Information is being collected including information from the concerned State Governments and will be laid on the Table of the House.

Setting up of private education boards

†1063. SHRI P.K. MAHESHWARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is free to all to set up a private educational board in the absence of any Central legislation in this regard;

(b) whether Government have any information with regard to the number of fake educational boards operating in the country;

(c) whether Government consider it necessary to enact a Central legislation in this regard; and

(d) if so, the details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Yes, Sir.

(b) No, Sir.

(c) and (d) There is no such proposal at present.

Teachers training by NCERT

†1064. SHRI LAXMINARAYAN SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether NCERT has been allowed to undertake the work of teachers training on older pattern even after according legal status to NCTE in 1993 and now two institutes are involved in giving similar training;

(b) if so, whether there is any plan to improve the situation;

(c) whether Government have considered according legal status to NCERT and Central Education Board like NCTE; and

(d) by when SCTE would get recognition?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A.FATMI): (a) to (d) The NCTE has been set up as a Statutory Organisation by an act in Parliament, whereas the NCERT is an autonomous organization registered under Societies Act, functioning under the ambit of this Ministry of Human Resource Development to assist and advise in all matters related to school and teacher education. Roles and functions of NCERT and NCTE being distinct, the training imparted by the two institutions are not similar. There is no proposal to give a statutory status to the NCERT.

Admission in public schools

1065. SHRI R.K. ANAND: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is a provision to give admission to the brother or sister if one of them is already studying in a public school;

(b) whether the provision is not being followed on the plea that they have to give admission to 25 per cent of the poor students; and

†Original notice of the question was received in Hindi.